

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/176/2020



This the 28th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rocky Jasrotia, Age 32 years, S/o Sh. Raghbir Singh, R/o Village Lagote, District Kathua.

.....Applicant

(Advocate:- Mr. Abhinav Sharma, Sr Advocate assisted by Mr. Abhimanyu Sharma)

Versus

1. Union Territory of J&K through Commissioner/Secretary to J&K Govt. Rural Development Department, Civil Secretariat, Jammu/Srinagar and 4 ors.
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It has been submitted by Mr. Rajesh Thappa, learned D.A.G. for respondents that the case pertains to MGNREGA. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and has to be accepted. MGNREGA has not been brought within the jurisdiction of this Tribunal and this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the MGNREGA under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the MGNREGA.

3. In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is dismissed for having no jurisdiction leaving it open to the applicant to approach appropriate forum, if he so desires. No order as to costs.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...